

on the 17th March, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.04

RE. MOTION FOR ADJOURNMENT

MR. SPEAKER: Now Calling Attention. Shri Ajoy Biswas. (Interruptions.)

MR. SPEAKER: The matter you are referring to is being raised in the House. (Interruptions).

SHRI N. K. SHEJWALKAR (Gwalior): I have been informed just here that the Adjournment Motion has been rejected. I want to know on what grounds it has been rejected. You must tell us. The reasons, they don't give. There is a procedure. In the High Court building the High Court judges are at the point of the gun. What else is a matter for... (Interruptions).

MR. SPEAKER: It is being raised in the House. (Interruptions).

I have done every justice to the cause. Now you are unnecessarily trying to harass this House. (Interruptions).

MR. SPEAKER: Order, now.

आप एक दरतान, उदाहरण पेज कर रहे हैं संसद् में काम करने का । देखिए अगर एक आदमी खड़ा हो कर बात करेगा तो उसकी बात मनी जा सकती है । आप बैठे-बैठे बात करते हैं, और एक मिनट में करते हैं, इमये कोई फायदा नहीं होने वाला है । आप सुन लीजिए, सोच लीजिए । अगर यही अचला लगना है तो कैसे काम चलेगा । . . व्यवधान) . . .

आप भी बहुत उत्तेजित होते हैं. यह बात ठीक नहीं है । इधर से आप 5, 7 आदमी एक साथ खड़े हो कर बात करते हैं । आप को एक पॉइंट उठाना था तो मैं उसका जवाब भी देता, उस पर क्लिब भी दे सकता हूँ । लेकिन 10 आदमी एक साथ बात खड़े हो कर करते हैं तो उसका कोई अर्थ नहीं होता । और जब आप 10 आदमी खड़े होते हैं तो वह 50 आदमी जरूर खड़े होंगे क्योंकि उनका नम्बर ज्यादा है । इसमें मैं क्या कर सकता हूँ । आप एक एक करके अपनी बात कीजिए ।

Let me listen, and then I will rule whether it is in order or not. That can be done. Mr. Shejwalkar, what is your point of order? And, under what rule, are you raising it?

SHRI N. K. SHEJWALKAR: I am referring to the rules regarding Adjournment Motion. I gave notice of an Adjournment Motion this morning at about 8.30...

MR. SPEAKER: I have disallowed it. (Interruptions).

SHRI N. K. SHEJWALKAR: I will not repeat the arguments. What I want to submit, I shall submit in brief. The point is this. There was an important matter. In the High Court of Gwalior, at the instance of Police, there was a pistol firing....

MR. SPEAKER: The same thing. I have disallowed.

SHRI N. K. SHEJWALKAR: The judges were also taken to task, they were beaten. Therefore, on that basis, I gave notice of an Adjournment Motion, and I have been informed, just here, that my motion has been rejected. Of course, the powers of the Speaker are unlimited. The only condition is this. We have to be guided by the rules. It was a matter of urgent public importance.. (Interruptions).

AN HON. MEMBER: There is no Assembly in Madhya Pradesh.

MR. SPEAKER: The point of order in question...

SHRI N. K. SHEJWALKAR: Let me complete it, Sir. I have not yet completed. (*Interruptions*) For rejection of a notice, there are a number of grounds given here in the rule itself. Is it not necessary to inform the hon. Member who gives notice of an Adjournment Motion that his case falls under such and such thing? Or is it not necessary to inform the Member that that is not a matter of urgent public importance? High Court comes under Judiciary which in one of the three organs of Indian democracy. If, tomorrow, somebody enters Parliament and starts beating us, where will we be? What else can be a matter of urgent public importance?

MR. SPEAKER: Now, please take your seat.

After fully considering the rules I have disallowed it and if there is anything more new, you can come to my Chamber and you can discuss with me.

(*Interruptions.*)

SEVERAL HON. MEMBERS rose.

MR. SPEAKER: Again you are standing up—so many people at a time. I can allow one only, not all of you.

(*Interruptions.*)

MR. SPEAKER: Why do you have to do it? Let me do it. I will handle it. If I need your help, I will call for it.

SHRI E. BALANANDAN (Mukundapuram): Mr. Speaker, Sir, on a point of order...

MR. SPEAKER: Under what rule?

SHRI E. BALANANDAN: Under rule 53. The reason for disallowing it must be given....

MR. SPEAKER: Over-ruled.

श्री राम विलास पासवान (हाजीपुर) : अध्यक्ष महोदय, मेरा प्वाइंट ऑफ ऑर्डर है कि हिन्दुस्तान के इतिहास में.....

MR. SPEAKER: Under what rule?

SHRI RAM VILAS PASWAN: under rule 56.

हिन्दुस्तान के इतिहास में पहली दफा ऐसी घटना घटी है कि हाई कोर्ट में आकर पुलिस ने रिवाल्वर ताना है (ब्यवधान) मैं यह मांग करता हूँ कि इस पर गृह-मंत्री को कहिये कि वह जवाब दे; नहीं तो. . . (ब्यवधान)

MR. SPEAKER: Overruled. You have to give a notice....

(*Interruptions.*)

MR. SPEAKER: Why are you doing it? Why have you given me the powers?

PROF. K. K. TEWARY (Buxar): Everyday they come up with some newspaper report or the other...

MR. SPEAKER: That is not a point of order. Overruled.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Under rule 57.

You have lost sight of the fact in your busy schedule of the day that Madhya Pradesh is one of the unfortunate States where democracy has suffered an eclipse and is put under President's rule.

MR. SPEAKER: That is not a point of order.

SHRI JYOTIRMOY BOSU: It comes within the purview of this House. There is no Assembly. It is not only the High Court Judges but the lawyers who were in the High Court...

MR. SPEAKER: It is being taken up. It is being referred to in the House to-day. I have allowed that.

SHRI JYOTIRMOY BOSU: How, Sir?

SHRI INDRAJIT GUPTA (Basirhat): The members are to be informed of the grounds of rejection.

MR. SPEAKER: Should I read it? This is the Manual. It says:

"The Chair is not bound to give reasons for withholding consent to an adjournment motion."

Now, I am ready to discuss it in my Chamber with any hon. Member who comes. Now if you want to force my hands.....

SHRI JYOTIRMOY BOSU: What are you quoting from?

MR. SPEAKER: This is the Manual of Business.

SHRI JYOTIRMOY BOSU: It cannot supersede the rules.

MR. SPEAKER: Please come to me. I will satisfy you.

Now, we take up call attention—Shri Ajoy Biswas. Come along with your call attention. This is a very important matter. I have allowed your call attention.

SHRI JYOTIRMOY BOSU: What about your promise you gave yesterday—that the Prime Minister will make a statement?

MR. SPEAKER: I have sent it... Yes, it will be done. The House is not yet over. Please take your seat. Why are you unnecessarily harassing the whole house? Yes, Mr. Biswas.

SHRI JYOTIRMOY BOSU: The House cannot be treated like this.

MR. SPEAKER: Yes, not like this.

SHRI JYOTIRMOY BOSU: When is the Prime Minister going to make the statement? You made a solemn affirmation that she might.

MR. SPEAKER: I simply said that I have sent it... (*Interruptions*). Mr. Bosu you are always monopolising the business. This is not proper—I tell you. You cannot monopolise the proceedings all the time. You are one of the elected Members.

Mr. Biswas.

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED FIRING ON ONION GROWERS AT PIMPALGAON-BASWANT (MAHARASHTRA)

MR. SPEAKER: Now, Calling Attention. Shri Biswas.

SHRI AJOY BISWAS (Tripura West): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:—

"The reported police firing on the onion growers at Pimpalgaon-Baswant in Nasik District of Maharashtra on 19th March, 1980 resulting in the death of two peasants and injuries to several others".

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Mr. Speaker, Sir....

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): What happened to the Assam thing? (*Interruptions*).

MR. SPEAKER: After Call Attention.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, you made a solemn assurance.

MR. SPEAKER: That has been done. I never go back upon my assurance. It is only you who do that.

Now, the hon. Minister.

SHRI P. VENKATASUBBAIAH: Mr. Speaker, Sir, it is a matter of deep regret and anguish that two precious lives have been lost and that some persons received injuries in the incident that took place at Pimpalgaon, District Nasik, on 19th March, 1980. The Government of India immediately called for a report from the Government of Maharashtra on these unfortunate happenings.